

and Bihar Government towards this problem for many years, but in the absence of any permanent long term scheme the lives of thousands of people are in danger. Due to non-implementation of Barhiya-Mokama-Tal Scheme, this erosion problem is becoming grave every moment. I, therefore, draw the attention of the Government towards this and request it to take action in this regard as early as possible and save the life and property of the people who are on the brink of death.

SHRI BALKAVI BAIRAGI : Mr. Speaker, Sir, she has been drawing attention for many years, but has not succeeded in doing so.

MR. SPEAKER : Bairagiji, say something in poetry. Create attraction in her demand through poetry.

- (vii) **Need to construct a fly-over at Safaidabad railway crossing and also to provide a halt of Janti Janta Express at Barabanki.**

SHRI KAMLA PRASAD RAWAT (Barabanki) : Mr Speaker, Sir, I want to draw the attention of the Government towards the problems of Barabanki district under Rule 377. In Barabanki district, the National Highway which connects Lucknow with Nepal and passes through Faizabad, Gonda, Bahraich, Basti, Deoria, Azamgarh is a very busy road. In Safaidabad, 20 kms. away from Lucknow, the railway line crosses this National Highway. Through this railway crossing pass many passenger and goods trains of Northern and North East Railways. As a result of this, the railway gate remains closed and the traffic is stranded. Construction of a fly-over on it is very necessary. On the road going from Barabanki to Deva there are two railway lines of Northern Railway, and North East Railway. If these are brought nearer, then people crossing them will be able to save a lot of time. Jayanti Janata Express does not stop at Barabanki. Consequently the people there have to face much difficulty in coming to Delhi. This train should be provided a stoppage at Barabanki.

MR. SPEAKER : Will not they be saving some money by not coming to Delhi ?

12.19 hrs.

[English]

CENTRAL EXCISE TARIFF BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move :

“That the Bill to provide for tariff for Central duties of excise be taken into consideration.”

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MOTION RE : SUSPENSION OF PROVISO TO RULE 66

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move the following :—

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for taking into consideration and passing of the Additional Duties of Excise (Textiles and Textile Articles) Amendment Bill, 1985 in as much as it is dependent upon the Central Excise Tariff Bill, 1985.”

MR. SPEAKER : The question is :

SHRI S. JAIPAL REDDY (Mahbubnagar) : This Motion under Rule 388 is being availed of too frequently. After all this House has been in session for the last so many days. It would have been thought of much earlier, more so, when it is based upon the recommendations of the Expert Committee. It could not have been unanticipated. They are using such Motions under Rule 388 very liberally. This is objectionable, Sir.

MR. SPEAKER : The question is :

“That this House do suspend the proviso to Rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions